

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 1047 of 2021

Rashmi Jaiswal @ Rashmi Purayar @ Bulbul & Ors. Petitioners
Versus
The State of Jharkhand & Anr.
..... Opp. Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Sidhartha Roy, Advocate
For the State : Mr. Ravi Prakash Mishra, Advocate

03/Dated: 07/09/2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

By order dated 23.06.2021 notice was directed to be issued upon O.P. No. 2.

Office note suggests that O.P. No. 2 has personally received notice.

Thus, notice upon the O.P. No. 2 has been effected.

Today, nobody appeared on behalf of the O.P. No. 2 inspite of service of notice.

With a view to provide one more opportunity to the O.P. No. 2, let this matter appear on 06.12.2021.

Interim order dated 23.06.2021 shall remain in force till the next date.

(Sanjay Kumar Dwivedi, J.)